

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of the Meeting NC-V held on 22.10.2009

The Meeting No. 30/AM-10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No.	Name of the representatives & their designation	Department
1.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
2.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)
3.	Sh. Pradip Kumar, F.T.D.O	DGFT

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(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 30/84-ALC3/2009 **MEETING DATE** : 22.10.2009

Online agenda cases

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Case No.:5/26/84-ALC3/2009		Party Name:SKY INDUSTRIES LIMITED	Meet No/Date:30/84-ALC3/2009 22.10.2009	Status: Approved
HQ File :01/84/050/00111/AM10/		RLA File :03/95/040/00227/AM10/	Lic.No/Date:0310531914 03.08.2009	
Decision: The Committee considered the case as per agenda and also went through its earlier decision taken in respect of advance authorization No. 0310478557 dated 14.07.2008 issued to the applicant firm. It was observed that all the items of import are not the same in both the cases, hence, norms cannot be the same for these. Therefore, Committee in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -				
1	S.No	Export Product	Import Item	Qty. allowed.
	1	Self adhesive hook tape containing hook tape- net weight- 4307.776 Kgs, hot melt adhesive glue - net weight- 3701.05 Kgs & release paper, GSM-120+/-10%	1) Narrow woven fabric Viz., Hook Tape 2) Hot melt adhesive glue 3) Release Paper, GSM-120+/-10%	1) 4393.93 Kgs 2) 3701.05 Kgs 3) Net to net with accountability clause.
	2	Self adhesive loop tape containing loop tape- net weight- 4275.532 Kgs, hot melt adhesive glue -	1) Narrow woven fabric Viz., Loop Tape 2) Hot melt adhesive glue	3) 4361.04 Kgs 4) 3580.760 Kgs

net weight- 3580.760
Kgs & release
paper, GSM-120+/-
10%

3) Release Paper,
GSM-120+/-10%

3) Net to net with
accountability clause.

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:7/26/84-ALC3/2009

Party Name:SHAHI EXPORTS PVT. LTD.

Meet No/Date:30/84-ALC3/2009
22.10.2009

Status: Approved

HQ File :01/84/050/00113/AM10/

RLA File :07/24/040/00175/AM10/

Lic.No/Date:0710066345
04.08.2009

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/46/2009-10/Hosy. dated 20.10.2009 as detailed below: -

Export Product	Import Item	Qty. allowed.
Girls' dress made of 100% polyester printed fabric, GSM-80+/-10% (Style No. VANESSA DRESS)	100% polyester printed fabric, GSM-80+/-10%	1.35 Sq mtrs./Pc

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.:8/26/84-ALC3/2009	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:30/84-ALC3/2009 22.10.2009	Status : Approved
HQ File :01/84/050/00114/AM10/	RLA File :07/24/040/00184/AM10/	Lic.No/Date:0710066383 06.08.2009	
Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/43/2009-10/Hosy. dated 13.10.2009 as detailed below: -			
Export Product	Import Item	Qty. allowed.	
Ladies Top made of 100% polyester dyed fabric, GSM-58+/-10% (Style No.-279420)	100% polyester dyed fabric, GSM-58+/-10%	3.07 Sq mtrs./Pc	
The GSM should match in both import & export.			
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

Case No.:6/21/84-ALC3/2009	Party Name:CHELSEA MILLS	Meet No/Date:30/84-ALC3/2009 22.10.2009	Status: Approved
HQ File :01/84/050/00093/AM10/	RLA File :05/23/040/00002/AM10/	Lic.No/Date:0510247544 11.08.2009	
Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/47/2009-10/Hosy. dated 20.10.2009 as detailed below: -			
Export Product	Import Item	Qty. allowed.	
99% cotton 1% spandex denim girls	99% cotton 1% spandex denim fabric, GSM-430+/-10%	2.30 Sq mtrs./Pc	

flared jeans (Style No.-707924)	65% polyester 35% cotton dyed fabric, GSM-105+/-10%	0.35 Sq mtrs./Pc
	Snap fastners	Net to net with accountability clause
	Zip fastners	Net to net with accountability clause
	Elastic	0.70 mtrs./Pc
	Fusible interlining	0.22 Sq mtrs./Pc
	Pumice stone	300 gms./Kg content of cotton denim fabric in the export.
99% cotton 1% spandex denim girls skirts with detachable shorts (Style No.-708575)	99% cotton 1% spandex denim fabric, GSM-430+/-10%	1.24 Sq mtrs./Pc
	65% polyester 35% cotton dyed fabric, GSM-105+/-10%	0.35 Sq mtrs./Pc
	Snap fastners	Net to net with accountability clause
	Zip fastners	Net to net with accountability clause
	Elastic	0.70 mtrs./Pc
	Fusible interlining	0.22 Sq mtrs./Pc
	Pumice stone	300 gms./Kg content of cotton denim fabric in the export.

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

5	Case No.:1/26/84-ALC3/2009	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:30/84-ALC3/2009 22.10.2009	Status : Deferred
	HQ File :01/84/050/00107/AM10/	RLA File :05/24/040/00303/AM10/	Lic.No/Date:0510249142 11.09.2009	Defer Date: 19.11.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). In view of this case stands deferred for re-listing on 19.11.2009.			

6	Case No.:1/30/84-ALC3/2009	Party Name:ARVIND PRODUCTS LTD.	Meet No/Date:30/84-ALC3/2009 22.10.2009	Status: Rejected
	HQ File :01/84/050/00143/AM10/	RLA File :08/24/040/00175/AM10/	Lic.No/Date:0810083511 12.10.2009	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that on the export side applicant firm have given broad range of GSM i.e more than 200 GSM and on the import item they have neither mentioned the micron nor GSM of fabric. The Committee felt that without mentioning of specific GSM with +/-10% on export & import side, it is not possible to compute requirement of input. In view of this, Committee was constrained to reject the case without going into further details.</p> <p>RLA may take suitable consequential action accordingly.</p>			

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Case No.:2/30/84-ALC3/2009	Party Name:GAURA V INTERNATIONAL	Meet No/Date:30/84-ALC3/2009 22.10.2009	Status: Approved
HQ File :01/84/050/00144/AM10/	RLA File :05/23/040/00068/AM10/	Lic.No/Date:0510250768 12.10.2009	
Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -			
Export Product	Export Qty.	Import Item	Qty. allowed.
Ladies shirt (full sleeve) made of 58% cotton 42% silk yarn dyed woven fabric, GSM-40+/-10%	6450 Pcs	58% cotton 42% silk yarn dyed woven fabric, GSM-40+/-10%	13093 Sq mtrs

(Style No.-710271)

The GSM should match in both import & export. They may also monitor style no. mentioned above on the export side.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

8	Case No.:3/30/84-ALC3/2009	Party Name:FIBRE WORLD	Meet No/Date:30/84-ALC3/2009 22.10.2009	Status : approved
	HQ File :01/84/050/00145/AM10/	RLA File :10/24/040/00068/AM10/	Lic.No/Date:1010035601 13.10.2009	
	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the similar unit of another firm by allowing 3% wastage. Weight of Platisole should match in the export and import item. A copy of report is attached for ready reference. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

9	Case No.:4/30/84-ALC3/2009	Party Name:IMPERIAL READYMADE GARMENTS FACTORY INDIA PVT LTD	Meet No/Date:30/84-ALC3/2009 22.10.2009	Status : Rejected
	HQ File :01/84/050/00146/AM10/	RLA File :04/24/040/00165/AM10/	Lic.No/Date:0410108432 13.10.2009	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that on the export side applicant firm have not mentioned Style No., which is mandatory in terms of Policy			

Circular No. 34 dated 24th March, 2008. Further, they have also not give CAD, CAM, calculation sheet & measurement etc, in absence of which it is not possible to compute the requirement of inputs. In view of this, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

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Manually generated agenda cases
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Case No. 482	M/s Bhadresh Trading Corporation Ltd., Mumbai
NC30/10 dt. 22.10.2009	F.NO.1/84/162/717/AM09 -DES-V
Fixation of SION for Raw Cotton not carded or combed.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and perused the details submitted by ICAR conveyed vide their letter dated 20.10.2009. It was decided to hand over a copy of the ICAR letter to the representatives of technical members for their examination and defer the case for re-listing on 19.11.2009.

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Case No. 483	M/s Lastolite Imaging solutions Pvt. Ltd. Tamil Nadu
NC30/10 dt. 22.10.2009	F.NO.1/84/50/466/AM09 -DES-V
Ratification of input output norms in respect of Advance Authorization No. 0410102678 dt. 04.03.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. M.Krishnamurthy, an authorized representative of the firm, who appeared for personal hearing in this case. He explained the case alongwith a sample of cubelite but was unable to justify the quantitative requirement of synthetic fabric separately for each size of export item. The Committee felt that without mentioning specific width of the export item, wastage cannot be worked out appropriately. Representative also informed that since, last 3 years, they are getting their advance authorization on the same pattern. In view of this Committee decided to advise the

representative of the firm to submit the details of all advance authorizations issued in past alongwith details wherein they stopped to mention the width. It was also advised to submit the consumption/production data of last 3 years duly certified by Chartered Engineer. Thus, Committee, decided to re-look all the past decisions of NC and defer the case for re-listing on 03.12.2009.

Case No. 484	M/s Lastolite Imaging solutions Pvt. Ltd. Tamil Nadu
NC30/10 dt. 22.10.2009	F.NO.1/84/50/173/AM09 -DES-V
Ratification of input output norms in respect of Advance Authorization No. 0410096702 dt. 24.06.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. M.Krishnamurthy, an authorized representative of the firm, who appeared for personal hearing in this case. He explained that this case has already been ratified by NC in its meeting held on 14.08.2008 but there is some calculation mistake in the Qty. allowed therein. In view of this, Committee decided to re-look the decision taken in this case earlier alongwith other cases of the firm and defer the case for re-listing on 03.12.2009.

Case No. 485	M/s Chelsea Mills, New Delhi
NC30/10 dt. 22.10.2009	F.NO.1/84/50/233/AM07 -DES-V
Ratification of input output norms in respect of Advance Authorization No. 010188726 dt. 17.08.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that norms have already been fixed in this case and firm have requested for enhancement in the Qty. The Committee after deliberations in consultation with representatives of technical authorities present in the meeting felt that there is no scope to review the earlier decision. Hence, decided to reject the request of the firm.

Firm may be informed accordingly.

Case No. 486	M/s Nav Engineers Pvt. Ltd., New Delhi
NC30/10 dt. 22.10.2009	F.NO.1/84/50/44/AM09 -DES-V

Ratification of input output norms in respect of Advance Authorization No. 0510217778 dt. 12.03.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm did not appear for personal hearing given in this case. Hence, decided to give another date of personal hearing before NC meeting.

Case No. 487	M/s Lilliput Kidswear Ltd., New Delhi
NC30/10 dt. 22.10.2009	F.NO.1/84/50/209/AM09 -DES-V
Ratification of input output norms in respect of Advance Authorization No. 0510219120 dt. 08.04.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Mukesh Gupta, Asst. GM of the firm, who appeared for personal hearing in this case. He explained the case alongwith sample and informed that in this case there are three items of import wherein norms for only one were fixed earlier. The norms for other two items were not fixed. The Committee went through the drawing, design and sample and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below in partial modification of its earlier decision: -

Export item	Import item	Quantity allowed
Babies Dress made from 100% cotton 21 W Corduroy fabric GSM-181+/-10	100% Cotton 21 W Corduroy Fabric GSM-181+/-10	0.80 Sq mtrs./Pc
Babies Diaper made from 100% Cotton 21 W Corduroy fabric GSM-181+/-10	100% Cotton 21 W Corduroy Fabric GSM-181+/- 10	0.27 Sq mtrs./Pc
Girls' Dress made from 100% Cotton 21 W Corduroy fabric GSM-181+/-10 (Style No.X9070)	100% Cotton 21 W Corduroy Fabric GSM-181+/- 10	1.23 Sq. Metrs/Pc

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 488	M/s Ganga Acrowool Ltd., Ludhiana
NC30/10 dt. 22.10.2009	F.NO.1/84/162/293/AM10 -DES-V
Ratification of input output norms in respect of Advance Authorization No. 3010061795 dt. 23.06.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that comments called for from SRTEPC are still awaited. It was decided to remind them and defer the case for re-listing on 03.12.2009.

Case No. 489	M/s Anitha Mills, Tirupur
NC30/10 dt. 22.10.2009	F.NO.1/84/162/190/AM10 -DES-V
Ratification of input output norms in respect of Advance Authorization No. 0310082194 dt. 26.04.2001 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that reply called for from applicant firm is still awaited. It was decided to await the same and defer the case for re-listing on 19.11.2009.

Case No.490	M/s JCT Ltd., Phagwara
NC 30/10 dt. 22.10.2009	F.No. 01/84/50/216/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 3010056679 dated 13.06.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that comments called for from TEXPROCIL are still awaited. It was decided to remind them and defer the case for re-listing on 19.11.2009.

Case No.491	M/s JCT Ltd., Phagwara
NC 30/10 dt. 22.10.2009	F.No. 01/84/162/525/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 3010057804 dated 02.09.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that comments called for from TEXPROCIL are still awaited. It was decided to remind them and defer the case for re-listing on 19.11.2009.

Case No.492	M/s JCT Ltd., Phagwara
NC 30/10 dt. 22.10.2009	F.No. 01/84/162/380AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 3010057092 dated 15.07.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that comments called for from TEXPROCIL are still awaited. It was decided to remind them and defer the case for re-listing on 19.11.2009.

Case No.493	M/s Kitex Garments Ltd., Kerala
NC 30/10 dt. 22.10.2009	F.No. 01/84/162/173AM-10/DES-V
Ratification of input output norms against Advance Authorization No. 1010034423 dated 09.07.2009 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that on the export side applicant firm have not mentioned Style No., which is mandatory in terms of Policy Circular No. 34

dated 24th March, 2008. Further, it is also not clear as to whether imported fabrics 1 & 2 will be used together in one export item or separately. Bifurcated quantitative requirement of each fabric has not been given alongwith their justification, in absence of which it is not possible to compute the requirement of inputs. In view of this, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.494	M/s Cheran Spinner Ltd., Tamil Nadu
NC 30/10 dt. 22.10.2009	F.No. 01/84/162/354AM-10/DES-V
Ratification of input output norms against Advance Authorization No. 3210040939 dated 28.07.2009 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case, the process of converting fibre into yarn is involved. Further, applicant firm have mentioned 'Nylon 66 **Stable** fibre' whereas the correct word should be Nylon 66 **Staple** fibre'. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting felt that 5% wastage on the item of import is adequate in this case. Hence, decided to ratify the advance authorization issued in this case as detailed below: -

Export item	Import item	Quantity allowed
Cotton/Nylon PA 66 blended yarn containing Nylon PA 66 32000 Kgs and cotton 96000 Kgs.	Nylon 66 Staple fibre 1.0 DTEX 38 MM Semi Dull.	33600 Kgs.

The description of import item may be amended accordingly.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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